

Annex III

Reporting by a creditor under regulation 6(4) of Foreign Exchange Management (Guarantees) Regulations, 2025

Sr.No.	Parameter	Details
A. Details to be reported at the time of issuance of guarantee		
	Name of creditor	
	PAN of creditor	
	LEI of creditor	
	Category of creditor (bank/ other financial institution)	a. Bank b. Multilateral Financial Institution c. Other financial institution d. Others. (please specify)-
	Name of principal debtor	
	Residential status of principal debtor	a. R b. NR
	Major activity of principal debtor (as per NIC 2008)	NIC code:
	Name of surety	
	Category of surety	a. Bank b. Multilateral Financial Institution c. Others. (please specify)-
	Underlying transaction between principal debtor and creditor	a. Fund based facility b. Non-fund based facility c. Others. (please specify)-
	Amount guaranteed	In currency of issuance: In INR:
	Issue date	/ / (dd/mm/yyyy)
	Validity date	/ / (dd/mm/yyyy)
	Guarantee Commission	In currency of payment: In INR:
B. Details to be reported at the time of invocation of guarantee		
	Date of invocation	/ / (dd/mm/yyyy)
	Invocation amount	In currency of issuance: In INR:
	Date of remittance	/ / (dd/mm/yyyy)

Signature of the Authorised official of the creditor				Stamp/ seal
Name & designation of the Authorised Official				
Place		Date		
Telephone No.		Email		
List of enclosures				

Instructions for filling up the form

- 1) *The form is required to be submitted to the AD bank by the person resident in India with the reporting obligation under regulation 6 of these regulations.*
- 2) *Any change in guarantee conditions shall be reported in the same form.*
- 3) *In case of invocation of guarantees, only the pertinent field may be filled.*
- 4) *AD may ensure that all guarantees are duly backed by an agreement.*
- 5) *Reserve Bank of India reserves the right to put the information furnished here in the public domain.*